

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2019

Subject : Petition seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity.

Date of Hearing : 15.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : ACME Jaipur Solar Power Private Limited (AJSPPL)

Respondents : M P Power Management Company Limited and 4 Ors.

Parties Present : Shri Nitish Gupta, Advocate, AJSPPL
Shri Nishant Talwar, Advocate, AJSPPL
Shri Avdesh Mandloi, Advocate, AJSPPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Rajnish Kumar Reja, MPPMCL
Shri Rakesh Naik, MPPMCL
Shri Tarun Johri, Advocate, DMRC
Shri Sanjay V Kute, DMRC
Shri Surendra Kumar Gupta, DMRC
Shri Raj Singh Niranjana, Advocate, RUMSL
Ms. Ashima Pury, Advocate, RUMSL
Ms. S. Usha, WRLDC
Shri Alok Kumar Mishra, WRLDC
Shri Aditya Das, WRLDC

Record of Proceedings

Case was called for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the ownership of the Petitioner Company has been transferred to a new entity and that necessary instructions in the matter are awaited from this new entity. Accordingly, learned counsel requested for short adjournment in the matter. The request of learned counsel for the Petitioner was allowed by the Commission and the matter was adjourned.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)